

SHRI PILOO MODY (Godhra): If he is going to apologise, he may be allowed to speak.

SHRI S. M. BANERJEE: Rule 357 says:—

“A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise.”

A debate in the matter should not be allowed.

SHRI PILOO MODY: Now he is debating the matter.

SHRI S. M. BANERJEE: I am not debating it.

SHRI SHYAMNANDAN MISHRA: You are satisfied with the statement.

MR. SPEAKER: You said something and the Member has a right to make a personal explanation. I am not going to allow anything further.

SHRI S. M. BANERJEE: She says, “malicious”. I have no intention of maligning her. Why should I malign anyone? I am happy that the Rajmata did not act under the instigation of the Jana Sangh. Very good.

SHRI ATAL BIHARI VAJPAYEE: He is making another allegation:—baseless, mischievous, malicious.

SHRI S. M. BANERJEE: Thank you; thank you; thank you.

12.47 hrs.

ELECTION TO COMMITTEE

GOVERNING BODY OF INDIAN COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): Sir, I move the following:—

“That in pursuance of Rules 20 (16) and (17) and 24 (2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this

House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing body of the Indian Council of Medical Research.”

MR. SPEAKER: The question is:

“That in pursuance of Rules 20 (16) and (17) and 24 (2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing body of the Indian Council of Medical Research.”

The motion was adopted.

RE: DISSOLUTION OF PUNJAB ASSEMBLY—Contd.

MR. SPEAKER: As for item 7A, regarding certain points raised on the dissolution of the Punjab Assembly, when I was referring to rule 377 the Prime Minister got up and said that they had just then received some information.

SHRI BUTA SINGH: You should not preclude us from making our observations. This is a very serious matter.

MR. SPEAKER: We will fix up some time later on.

SHRI BUTA SINGH: We may have the discussion later on but now let us make some observations about what happened in Punjab. The House must be made aware of what happened in Punjab and in what manner. The hon. Member, Shri Darbara Singh, has already given a motion. Let him at least move it.

MR. SPEAKER: There is no motion and there is no question of moving anything. It is under rule 377. Something can be referred to under rule 377 if it is not a point of order. Members wanted to raise this discussion and I said that I would keep it in view and let them know later on. One is by Shri Hari Kishore Singh, Sardar Darbara Singh, Shri Sat Pal Kapur and Shri Vayalar Ravi; another on the same subject is by Dr. Henry Austin and another by Shri Vikram Mahajan. It is not a single one. I think, I will have to consider